

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 179 of 2025**  
**&**  
**I.A. No. 717 of 2025**

**IN THE MATTER OF:**

**Alchemist Asset Reconstruction Company Ltd. ...Appellant**

**Versus**

**ASC Insolvency Services LLP & Ors. ...Respondents**

**Present:**

**For Appellant : Mr. Krishnendu Dutta, Sr. Advocate with Mr. Milan Singh Negi, Ms. Alina Merin Mathew, Mr. Nikhil Kumar Jha and Ms. Akriti Gupta, Advocates.**

**For Respondents : Mr. Abhishek Anand, Mr. Dhruv Malik, Ms. Aditi Sinha and Ms. Rajnandini Singh, Advocates for R-3.**

**Mr. Vivek Sibal, Sr. Advocate with Ms. Kiran Bisht, Mr. Abhishek Periwal and Ms. Rasmi Raj, Advocates for R-1.**

**Mr. Ramji Srinivasan, Sr. Advocate with Ms. Akanksha Kaushik, Mr. Arijit Mazumdar, Mr. Arjun Bhatia and Mr. Sefatiq Mude, Advocates for R-2.**

**ORDER**  
**(Hybrid Mode)**

**19.02.2025:** Counsel for the Appellant prays for 10 days time to file the Rejoinder Affidavit to the Reply received from the Respondent.

As prayed, list this Appeal on **05<sup>th</sup> March, 2025**.

Interim Order to continue.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Barun Mitra]**  
**Member (Technical)**

**[Arun Baroka]**  
**Member (Technical)**